(d) To ascertain the genuineness of the travel documents including visas and to detect forgeries, the immigration officers at all the ICPs in the country are provided with the specimen copies of the travel documents for comparison. They are also provided with Ultra Violet Lamps/Magnifying glasses to examine the travel documents including visas to detect possible tampering. In addition, Passport Reading Machines (PRMs) and Questionable Document Examiner (QDX) Machines have also been installed at major ICPs. Above all, officers manning immigration counters at all the ICPs are given special training for detection of forged/fake travel documents.

Problems in Tripura due to barbed wire fencing

- 330. SHRI MATILAL SARKAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has pinpointed the areas on the international border of Tripura where the barbed wire fencing has been erected about 200 to 500 metre inside Indian territory from the zero-point;
- (b) whether Government is aware that a good number of families have been additionally affected for this reason and cases of harassment have been occurring almost every where;
- (c) the details of the incident of firing by BSF personnel on the public, causing deaths and injuries on 19.01.09 at Boxonagar in Tripura; and
 - (d) the remedy contemplated for all these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) and (b) Due to topographical configuration, thick habitation, riverine stretches, presence of forests and resistance offered by Bangladesh Rifles, the fencing works in some patches in Tripura along Indo-Bangladesh Border has been taken up at a distance of more then 150 yards from the International border line (zero-point), inside Indian territory. Some location specific cases of families affected by fencing have come to the notice of the Government and proper redressal of public grievances are being done through remedial measures like financial assistance and by providing houses under Indira Awas Yojana, etc. Proper gates have been provided at intervals and timings for opening of gates is decided by BSF in consultation with the local population, to facilitate the forming activities.

(c) and (d) As per the available information, on 19.01.09 the BSF raided a place at Dhupuria Bandh (Boxonagar) in Tripura, acting on an information about smuggling of 'Gamja'. During the raid, BSF was attacked by smugglers. In retaliation BSF fired, which has resulted in killing of two civilians and injuries to five others including one BSF Jawan.

Following remedial measures have been contemplated for handling such cases:

(i) Troops have been educated not to open fire in populated areas:

- (ii) Troops are advised to associate local police before raiding places for contraband/narcotic items and their seizure, particularly in thickly populated areas.
- (iii) Firing in panic must be avoided.
- (iv) Troops have been instructed to fire only in self defence.

NHRC recommendation regarding Nithari killings

- 331. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether National Human Rights Commission has made certain recommendations regarding Nithari killings;
 - (b) if so, the details of recommendations;
 - (c) how many recommendations have been accepted by Government; and
 - (d) what is the time-frame given by Government to implement the recommendations?

THE **MINISTER** OF STATE IN THE MINISTRY OF HOME (DR. SHAKEEL AHMAD): (a) and (b) The National Human Rights Commission (NHRC) has prepared a Report on Missing Children. The Report inter-alia recommends formulation of missing persons squads/desks in police stations, reiteration of Hon'ble Supreme Court guidelines in all police stations, given in Writ Petition (Crl.) No. 610 of 1996 filed by Hori Las Vs. Commissioner of Police, Delhi and Others, mandatory reporting, involving Panchayat Raj Institutions and NGOs, maintenance of national data base and monitoring by National Crimes Record Bureau, revival of State/District Crime Record Bureau, establishing of child help line, outsourcing preliminary inquiry to NGOs, I-Card for children, poverty alleviation measures, role of State Human Rights Commissions, role of media, attention to transit points of trafficking etc.

(c) and (d) Law and Order is a State subject. It is for the State Governments to take appropriate action in every crime. However, the report of the NHRC has been circulated to all State Governments and Union Territories for taking action on the recommendations made by NHRC in its Report. However, Ministry of Women and Child Development is considering a comprehensive legislation to cover the offences against children to create a safe environment for children.

Families displaced due to communal tension in Kandhamal

- 332. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of families displaced due to recent communal tension in Kandhamal district of Orissa; and
 - (b) the details of rehabilitation provided and families resettled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) The Government of Orissa has reported that nearly 25,000 people